

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 17932 OF 2016

(Application for permission to file special leave petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2016

Raj Kumar Yadav

...Petitioner(s)

VERSUS

State of Uttar Pradesh & Ors.

... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mr. Vipin Kumar Jai, Advocate on behalf of Petitioner against the Judgment and Order dated 26th August, 2016 of the High Court of Judicature at Allahabad, Uttar Pradesh in Criminal Appeal No. 5176/2012.

It is submitted that Criminal Appeal No. 940 of 2014 @ SLP (Crl.)No. 4542 of 2013, between same parties, relating to same Criminal case was disposed of by this Hon'ble Court on 23rd April, 2014. Copy of Order dated 23rd April, 2014 is annexed as Annexure P-7 in SLP paper books at page nos. 151-152 for kind perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has not filed copy of required document i.e. Order dated 2nd July, 2010 as per defect raised by the Registry. In this regard Counsel has filed a letter dated Nil included in SLP Paper Books at page no. 160.

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 7th day of November, 2016.

COPY TO:

ASSISTANT REGISTRAR

Mr. Vipin Kumar Jai, Advocate

ASSISTANT REGISTRAR